

ITEM NO.3

Virtual Court 3

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2711/2020

POWER GRID CORPORATION OF INDIA LIMITED

Appellant(s)

VERSUS

KORBA WEST POWER COMPANY LIMITED & ORS.

Respondent(s)

(IA No.59030/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.59029/2020-STAY APPLICATION and IA  
No.59031/2020-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES )

Date : 22-07-2020 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mr. aman Lekhi, Sr. Adv.  
Mr. Anshuman Sharma, Adv.  
Mr. ritwiz, Adv.  
Mr. Rishabh, Adv.  
Mr. Aakarshan Aditya, AOR

For Respondent(s) Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Arshit Anand, Adv.  
Mr. Himanshu Satija, Adv.  
Ms. Aashna Agarwal, Adv.  
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

We find no ground to interfere with the impugned judgment  
passed by the National Company Law Appellate Tribunal, New Delhi.

The appeal is, accordingly, dismissed.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(R.S. NARAYANAN)  
COURT MASTER

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2711/2020

POWER GRID CORPORATION OF INDIA LIMITED

... Appellant(s)

VERSUS

KORBA WEST POWER COMPANY LIMITED & ORS.

... Respondent(s)

O R D E R

Heard learned counsel for the parties.

We find no ground to interfere with the impugned judgment passed by the National Company Law Appellate Tribunal, New Delhi.

The appeal is, accordingly, dismissed.

....., J.  
(Arun Mishra)

....., J.  
(B.R. Gavai)

....., J.  
(Krishna Murari)

New Delhi;  
July 22, 2020.